CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNALCHENNAI

SOUTH ZONAL BENCH

Service Tax Appeal No:40031of 2017

[Arising out of Order-in-AppealNo: 400/2016dated 5thJuly 2016passed by the Commissioner of Service Tax (Appeals-I), Chennai.]

Foxteq Services India Pvt Ltd
No.28 (North Phrase), Guindy, Chennai – 600 032 …*Appellant*

versus

Commissioner of Service Tax
Newry Towers, 2054 I Block II Avenue
Anna Nagar, Chennai – 600 040 ***…Respondent***

WITH

(i) Service Tax Appeal No: 40032 of 2017 (Foxteq Services India Pvt Ltd); (ii) Service Tax Appeal No: 42522 of 2018 (Foxteq Services India Pvt Ltd); (iii) Service Tax Appeal No: 42523 of 2018 (Foxteq Services India Pvt Ltd); (iv) Service Tax Appeal No: 42198 of 2018(Foxteq Services India Pvt Ltd); and(v) Service Tax Appeal No: 41449 of 2019 (Foxteq Services India Pvt Ltd);

[Arising out of Order-in-Appeal No: 400/2016 dated 5th July 2016 passed by the Commissioner of Service Tax (Appeals-I), Chennai;(ii) Order-in-Original No: 07 & 08/2018 dated 29th May 2018 passed by the Commissioner of Service Tax, Chennai; (iii)Order-in-Appeal No: 298/2018dated 21st May 2018passed by the Commissioner of Service Tax (Appeals-I), Chennai; and Order-in-Original No: 6/2019 dated 25th March 2019 passed by the Commissioner of Service Tax, Chennai,, .]

APPEARANCE:

Ms J Anuradha, Consultantfor the appellants

ShriS Govindarajan,Assistant Commissioner (AR) for the respondent

CORAM:

HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON’BLEMR P DINESHA, MEMBER (JUDICIAL)

FINAL ORDER NOs. 40788-40793 / 2020

DATE OF HEARING: 11/12/2019
DATE OF DECISION: **08/10/2020**

PER: C J MATHEW

After these appeals were heard, and reserved for orders on 11th December 2019, the appellant, *vide* letter dated 2nd January 2020 filed in the Registry, intimated that they had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.Copies of final discharge certificatesissued by the competent authority were filed on 23rd March 2020.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

*(Order pronounced in the open court on **08/10/2020**)*

(P Dinesha)
Member (Judicial)

(C J Mathew)
Member (Technical)

**/as*